

~~CA~~ 1356/02
CCB. 09/02
in
CA 1080/01

DA. 15.04.02

Hon' Mr. G.S. Chadha, AM
Hon' Mr. A.K. Bhattacharya, J.M.

Sri S.K. Day and Sri S.K. Mishra for the
Applicant, Sri K.P. Singh for the respondents who
filed CA today. The learned counsel for
the respondents has brought to the notice
to the Court that the order has been
complied with though with some delay
due to the mistake of concerned clerk
who did not put up the order of court before
the competent authority. It has been averred
in CA that he is being proceeded against
for this mistake on his part. In the CA, it
has also been averred that the excess
recovery will be adjusted in future
recovery from April, 2002. In view of the
above, there is ~~no~~ nothing to proceed
with C.C.B. Therefore, contempt proceeding
is dropped. Notices ^{are} discharged.

Ag
J.M.

Chadha

AM